The Minister of State in the Ministry of Home Affairs (Shri Datar):
(a) House rents in Delhi continue to be high.

(b) Attention is invited the statement laid on the Table of House on the 23rd March, 1961 in reply to the notice under Rule 197 from Shri P. G. Deb regarding allotment of acquired land in Delhi which contains the decisions taken by the Government of India for stabilisation land value3 and acquisition, development and allotment of land in Delhi. It is expected that the implementation of this scheme will stabilise land values and check the rise in house rents.

## 505 Army Base Workshop, Delhi Cantt.

3941. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) what is the actual cost of the store locally purchased from local market by 505 Army Base Workshop, Delhi Cantt, during 1959-60 and 1960-61; and
- (b) whether it was not possible to manufacture all these items in the ordnance factories or EME Workshops?

The Minister of Defence (Shri Krishna Menon): (a) The cost of the stores locally purchased by 505 Army Base Workshops during 1959-60 and 1960-61 is Rs. 4,45,927 and Rs. 9,48,449, respectively.

(b) Local purchase is resorted to when the stores are not available from the normal sources of supply viz., Ordnance, they are required urgently to progress the commitments on the Workshop floor and they are available from the local market. If the stores are not available in the local market, these are manufactured in the EME Workshops to the extent possible in view of the urgency of the requirement.

## Bharat Electronics

- 3942. Shri Ajit Singh Sarhadi: Will the Minister of Defence be pleased to state:
- (a) whether Bharat Electronics have supplied some transmitters to the All India Radio during 1960;
- (b) whether they were manufactured by Bharat Electronics or assembled here by importation of components from Japan; and
- (c) if the components were imported from Japan, whether the Bharat Electronics charge some commission?

The Minister of Defence (Shri-Krishna Menon): (a) Bharat Electronics Limited have not supplied any transmitter to All India Radio during

(b) and (c). Do not arise.

## Indian Films shown Abroad

- 3943. Shri Ajit Singh Sarhadi: Will the Minister of Finance be pleased to state:
- (a) what method is adopted to assess the income on Indian films exported outside and shown in foreign countries; and
- (b) whether it is a fact that a lot of foreign exchange is lost, because correct income figures are not available?

(Shri The Minister of Finance Morarji Desai): (a) Films are exported outside India either on outright sale or on rental basis. In the case outright sale, the exporters have to submit a declaration in the proper form undertaking to repatriate the sale proceeds through approved charnel. The realisation of sale proceeds is reported by the exporters' to the Reserve Bank and has to made within the stipulated time. the case of films exported on rental basis, the exporter has to approach the Reserve Bank for waiver of the above formalities but submit ments including bank certificates in